

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**IA No. 164 of 2012**  
**in DFR No.837 of 2012**

**Dated : 30<sup>th</sup> April, 2012**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Nhava Sheva International Container  
Terminals Pvt. Ltd.**

**...Applicant/Appellant**

**Versus**

**Maharashtra Electricity Regulatory Commission  
& Ors.**

**...Respondent(s)**

Counsel for the Appellant(s): Mr. P.S. Narasimha, Sr. Adv. with  
Ms. Mandakini Ghosh

**ORDER**

**I.A. No. 164 of 2012**  
**(Condonation of delay)**

The learned Senior Counsel appearing for the Applicant/Appellant, though argued vehemently at the beginning regarding the merits of the Appeal, ultimately, has sought permission to withdraw the matter in order to approach the competent forum for getting the appropriate relief at the appropriate stage.

In view of the request of the learned Senior counsel, permission is granted to withdraw this matter. Accordingly, the Application is dismissed as withdrawn. Consequently, the Appeal is also rejected.

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam )**  
**Chairperson**

vs/mk